

CENTRAL ADMINISTRATIVE TRIBUNAL**CHENNAI BENCH****ORIGINAL APPLICATION No. 310/00921/2015****Dated Friday ,the 28th day of June, 2019****PRESENT**

Hon'ble Mr.P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)

G. Geetha
Flat No. 37/1, Door No. 5
Gopinathan Street
Ullagaram
Madipakkam, Chennai 600 091.Applicant

By Advocate Mrs. Balan Haridas

Vs

1. Union of India
Rep. by its Director General of Civil Aviation
Civil Aviation Department
Rajiv Gandhi Bhavan
Opp. To Safdurjung Airport
New Delhi 110 003.
2. Director of Administration
O/o Director General of Civil Aviation
Opp. To Safdurjung Airport
New Delhi 110 003.
3. Airports Authority of India
Rep. by its Regional Executive Director
Southern Region
Chennai Airport
Meenambakkam, Chennai 600 027.Respondents

By Advocate Mr.K.Rajendran.

ORAL ORDER**(Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"I. To set aside the order of the 1st respondent dated 27.05.2015 bearing No.A.38020/04/2015-E.I as illegal, arbitrary and contrary to law.

II. Consequently direct the 1st and 2nd respondent to sanction the pension with effect from the date when the same had been extended to the employees who had filed W.P.No. 39431 to 39434 of 2005 and W.P.Nos.14769 to 14773 of 2013 and pay pension arrears and family pension to the applicant and

III. Pass such other orders or directions as this Hon'ble Tribunal think fit in the circumstances of the case".

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant wishes to withdraw the OA. He has filed a memo to this effect as follows:

"It is submitted that pending the disposal of the O.A, the Ministry of Civil Aviation and Airport Authority of India , have come forward to give pension for the entire service rendered in the Civil Aviation Department and Airports Authority of India. In view of this, the applicant has given letter to withdraw the above OA."

3. Taking into consideration the above, permission is granted to withdraw the OA. OA is dismissed as withdrawn.

(T.Jacob)
Member(A)
SV

28.06.2019

(P.Madhavan)
Member(J)